



2025:DHC:5991



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\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

% ***Date of Decision: 22.07.2025***

+ **W.P.(C) 10426/2025 & CM Appl. 43295/2025**

DR. ER. RAJAINDEER JAINA .....Petitioner

Through: Mr. Rajesh Aggarwal, Adv.

versus

UNION OF INDIA & ANR. ....Respondents

Through: Mr. Ashish K. Dixit, CGSC with Mr. Shivam Tiwari, Mr. Umar Hashmi, Ms. Urmila Shara and Ms. Venni Kakkar, Advs. for R-1.

**CORAM:**

**HON'BLE MS. JUSTICE TARA VITASTA GANJU**

**TARA VITASTA GANJU, J.: (Oral)**

**CM Appl. 43296/2025/Exemption from filing certified/fair typed copies]**

1. Allowed, subject to the Petitioner filing certified/typed copies of the annexures within a period of three weeks.
2. The Application stands disposed of.

**W.P.(C) 10426/2025 & CM Appl. 43295/2025/Stay]**

3. The grievance of the Petitioner as articulated in the present Petition is that the Petitioner has made several complaints and representations to Respondent No.1 which are not being adjudicated upon by Respondent No.1. It is the case of the Petitioner that he has made complaints with respect to the Petitioner's "*fake resignation and removal of his name as a Director of Respondent No. 2 company*" including on 05.04.2024,



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27.04.2024, 10.06.2024, 05.07.2024, 01.08.2024 and 14.06.2025.

4. Learned Counsel for the Petitioner submits that his grievance would be satisfied if the present Petition be treated as a representation and a detailed speaking order be passed by the Respondent No.1 examining the contentions raised by him in the present Petition.

5. Learned Counsel for Respondent No. 1 submits that since the prayer in the present Petition is limited, the matter can be disposed of today itself. He further submits that in view of the order this Court proposes to pass today, he does not wish to file a Reply.

6. Accordingly, and with the consent of the parties, the Petition is taken up for hearing and disposal, at this stage and the following directions are passed:

(i) The Respondent No. 1 shall treat present Petition filed by the Petitioner as a representation;

(ii) The Petitioner and/or his authorized representative will be given an opportunity to be present for a hearing at the office of Ms. Seema Rath, ROC Delhi, 4<sup>th</sup> Floor, IFCI Tower, Nehru Place, New Delhi-110019 on **06.08.2025 at 3 PM;**

(iii) The Petitioner is permitted to produce any additional facts or documents in support of his contentions, at the time of the hearing before the concerned Authority.

(iv) In the event, if it is deemed necessary, that there is a need for more than one hearing, the Petitioner and the Respondent No. 1 may mutually



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schedule such additional hearings amongst themselves as well;

(v) The Respondent/Authority shall examine the documents and pass a Speaking Order within twelve weeks of conclusion of the hearing(s); and

(vi) The speaking order shall be communicated within a week to the Petitioner under acknowledged postal service and e-mail.

7. The Petition is disposed of with the aforesaid directions. The pending Application also stands closed.

8. Needless to add, that in the event the Petitioner is aggrieved with the order passed by the Respondent/Authority, he may take appropriate steps in accordance with the law. All rights and contentions of the parties are left open in this regard.

9. The parties will act based on the digitally signed copy of the order.

**TARA VITASTA GANJU, J**

**JULY 22, 2025/r**